

FIR No.700/2020
u/s 279/338 IPC
PS Punjabi Bagh
State vs. Untrace

21.06.2021

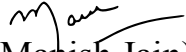
Matter taken up through VC.

Fresh untrace report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

In the interest of justice, put up for consideration on untrace report on 30.07.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi
21.06.2021

FIR No.938/2020
u/s 356/379/34 IPC
PS Punjabi Bagh
State vs. Untrace

21.06.2021

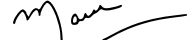
Matter taken up through VC.

Fresh untrace report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

In the interest of justice, put up for consideration on untrace report on 21.08.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

21.06.2021

FIR No.314/2021
u/s 188/269/270 IPC
PS Punjabi Bagh
State vs. Shiv Chawla

21.06.2021

Matter taken up through VC.

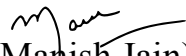
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on bail.

In the interest of justice, put up for consideration on charge sheet
on 20.08.2021.


(Manish Jain)

MM-01 /(West)/THC:Delhi
21.06.2021

FIR No.466/2021
u/s 188 IPC
PS Punjabi Bagh
State vs. Shiv Chawla

21.06.2021

Matter taken up through VC.

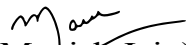
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on bail.

In the interest of justice, put up for consideration on charge sheet
on 20.08.2021.


(Manish Jain)

MM-01 /(West)/THC:Delhi
21.06.2021

FIR No.441/2016
u/s 304 IPC
PS Punjabi Bagh
State vs. Lali

21.06.2021

Matter taken up through VC.


Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused Lali is stated to be without arrest.

In the interest of justice, put up for consideration on charge sheet
on 16.08.2021.


(Manish Jain)

MM-01 /(West)/THC:Delhi
21.06.2021

FIR No.648/2019
u/s 33 Delhi Excise Act
PS Punjabi Bagh
State vs. Ajay Kumar

21.06.2021

Matter taken up through VC.


Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on court bail.

In the interest of justice, put up for consideration on charge sheet
on 18.08.2021.


(Manish Jain)

MM-01 /(West)/THC:Delhi
21.06.2021

FIR No.417.2019
u/s 379/411 IPC
PS Punjabi Bagh
State vs. Ravi Kallu

21.06.2021

Matter taken up through VC.

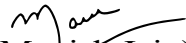
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on court bail.

In the interest of justice, put up for consideration on charge sheet
on 17.08.2021.


(Manish Jain)

MM-01 /(West)/THC:Delhi
21.06.2021

FIR No.1689/2020
u/s 25 Arms Act
PS Punjabi Bagh
S/v Joginder

21.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh.Pankaj Sharma, Ld. Counsel for accused / applicant Joginder.

An application for grant of bail is moved on behalf of accused Joginder.

Arguments heard on bail application. Perused the reply of IO.

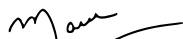
It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is also submitted by ld. Counsel that accused is in JC since 05.08.2020. It is further submitted that recovery has already been effected and charge sheet has already been filed and accused is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused / applicant is a habitual offender and involved in various cases. It is also submitted that there is every chance that he may commit the offence again if released on bail.

Considering the abovesaid submissions and the fact that recovery has already been effected, accused / applicant Joginder is no more required for any custodial interrogation. Hence, accused Joginder is admitted to bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed.


(Manish Jain)

MM-01(West)/THC:Delhi
21.06.2021

FIR No.23864/2019
u/s 379/411 IPC
PS Punjabi Bagh
S/v Joginder

21.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh.Pankaj Sharma, Ld. Counsel for accused / applicant Joginder.

An application for grant of bail is moved on behalf of accused Joginder.

Arguments heard on bail application. Perused the reply of IO.

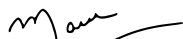
It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is also submitted by ld. Counsel that accused is in JC since 01.10.2020. It is further submitted that recovery has already been effected and charge sheet has already been filed and accused is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused / applicant is a habitual offender and involved in various cases. It is also submitted that there is every chance that he may commit the offence again if released on bail.

Considering the abovesaid submissions and the fact that recovery has already been effected, accused / applicant Joginder is no more required for any custodial interrogation. Hence, accused Joginder is admitted to bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed.


(Manish Jain)

MM-01(West)/THC:Delhi
21.06.2021

FIR No.939 /2020
u/s 379/411/34 IPC
PS Punjabi Bagh
S/v **Mohit Sharma**

21.06.2021

Present: Ld. APP for the State.

Sh.Pankaj Sharma, Ld. Remand Counsel for accused / applicant
Mohit Sharma.

An application for grant of bail is moved on behalf of accused
Mohit Sharma.

Arguments heard on bail application.

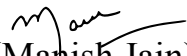
It is submitted by ld. Remand counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 28.11.2020 in the present case. It is stated that alleged recovery has already been effected and charge sheet has been filed and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by terms of the bail.

Reply of IO has been perused.

Bail application is opposed by Ld. APP for the state that accused is a habitual offender and previously involved in various cases. It is also submitted that several bail applications of accused / applicant Mohit Sharma has already been dismissed.

Considering the abovesaid submissions and the previous involvement of accused / applicant and that there is no change of circumstance since the first bail application was dismissed, I am of the considered opinion, at this stage, the accused shall not be granted bail. Accordingly, bail application of accused Mohit Sharma is hereby disposed of as dismissed.

Copy of order be given dasti to the ld. Counsel for accused.


(Manish Jain)

MM-01(West)/THC:Delhi:21.06.2021

FIR No.12687/2020
u/s 379/411 IPC
PS Punjabi Bagh
State vs. Sandeep

21.06.2021

This is an application for permission to release the applicant / accused Sandeep on personal bond.

Present: Ld. APP for the State.

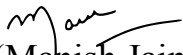
Sh. Pankaj Sharma, ld. Remand Advocate for the accused /applicant Sandeep.

Heard. Perused the reply of IO.

As per reply of IO, the accused has provided wrong address and therefore could not be verified.

Considering the reply filed by IO, the court is not inclined to release the accused on personal bond and accordingly, the application in hand is dismissed.

Copy of order be given dasti, as prayed for.


(Manish Jain)

MM-01(West)/THC:Delhi

21.06.2021

FIR No.609/2020
u/s 25 Arms Act
PS Punjabi Bagh
State vs. Suraj @ Tedha

21.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, ld. Remand Advocate for accused / applicant
Suraj @ Tedha.

An application for releasing the accused / applicant Suraj @
Tedha on personal bond has been moved.

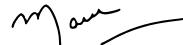
Heard. Perused the file.

As per record, accused Suraj @ Tedha has already been directed
to be released on personal bond by Ld. Sessions Court of Sh. Samar Vishal,
Ld. ASJ-08, West District vide order dated 02.02.2021.

At this stage, it is submitted by ld. Counsel that he does not press
the present application and wishes to withdraw the same.

In view of the aforesaid, the present application is hereby
disposed of as dismissed as withdrawn.

Copy of order be given dasti to ld. Remand advocate.



(Mahish Jain)

MM-01 /(West)/THC:Delhi

21.06.2021

e-FIR No.5227/2020
u/s 411 IPC
PS Punjabi Bagh
State vs. Suraj @ Tedha

21.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, ld. Remand Advocate for accused / applicant
Suraj @ Tedha.

An application for releasing the accused / applicant Suraj @
Tedha on personal bond has been moved.

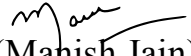
Heard. Perused the file.

As per record, accused Suraj @ Tedha has already been directed
to be released on personal bond by Ld. Sessions Court of Sh. Samar Vishal,
Ld. ASJ-08, West District vide order dated 02.02.2021.

At this stage, it is submitted by ld. Counsel that he does not press
the present application and wishes to withdraw the same.

In view of the aforesaid, the present application is hereby
disposed of as dismissed as withdrawn.

Copy of order be given dasti to ld. Remand advocate.


(Manish Jain)

MM-01 /(West)/THC:Delhi
21.06.2021

e-FIR No.1206/2019
u/s 411/34 IPC
PS Punjabi Bagh
State vs. Suraj @ Tedha

21.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, ld. Remand Advocate for accused / applicant
Suraj @ Tedha.

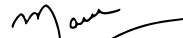
An application for releasing the accused / applicant Suraj @
Tedha on personal bond has been moved.

Reply has been filed by IO.

Heard. Perused.

As per record, the personal bond application of accused has
already been dismissed vide order dated 09.12.2020 after due consideration
of address verification and financial status report. Considering that there has
been no change of circumstance since the earlier application was dismissed,
the present application in hand of accused is hereby disposed of as dismissed.

Copy of order be given dasti to ld. Counsel for accused /
applicant.



(Manish Jain)

MM-01 /(West)/THC:Delhi

21.06.2021

FIR No.03845/2019
u/s 379/411 IPC
PS Punjabi Bagh
S/v Nitin @ Dinesh

21.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Ld. Counsel for accused / applicant Nitin @
Dinesh.

An application for releasing the accused / applicant Nitin @
Dinesh on personal bond has been moved.

Reply has been filed by IO.

Heard. Perused.

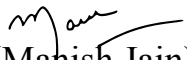
Address verification report filed by IO verifying the address
stated in the application to be correct. It has been submitted on behalf of
applicant that he does not have enough finances to secure surety in terms of
bail order passed by Hon'ble Court on 27.10.2020.

In light of the directions issued by the Hon'ble High Court of
Delhi in Ajay Verma Vs. Govt. of NCT of Delhi in WP(C) no.10689/2017,
orders dated 15.12.2017 and 08.03.2018, an accused cannot be left
languishing in jail despite an order of bail in his favour solely on ground of
financial inability.

Considering the facts and circumstances of the present
application, the fact that his address has been verified by the IO / SHO and
that he is from a poor section of society and unable to furnish surety bond, his
application for release on personal bond stands allowed subject to furnishing
personal bond in sum of Rs.10,000/- to the satisfaction of the concerned jail
superintendent.

Application disposed of accordingly.

Copy of order be provided electronically to the Id. Advocate for
the accused, as prayed for.


(Mahish Jain)
MM-01(West)/THC:Delhi
21.06.2021

FIR No.242/2021
u/s 379/411 IPC
PS Punjabi Bagh
S/v Naushad @ Nosi

21.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Id. Remand Advocate for accused / applicant
Naushad @ Nosi.

An application for grant of bail u/s 437 Cr.P.C. moved on behalf
of applicant / accused Naushad @ Nosi.

Heard. Perused the record.

Accused has already been granted bail vide order dated
10.06.2021 in the present case.

At this stage, it is submitted by Id. Counsel that he does not press
the present application and wishes to withdraw the same.

In view of submissions made, the present application stands
dismissed as withdrawn.

Application is disposed of accordingly.

(Manish Jain)
MM-01 /(West)/THC:Delhi
21.06.2021

FIR No.292/2021
u/s 170/419/471 IPC
PS Punjabi Bagh
S/v Harman Singh

21.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, ld. Remand Advocate for accused / applicant
Harman Singh.

An application for grant of bail u/s 437 Cr.P.C. moved on behalf
of applicant / accused Harman Singh.

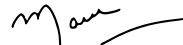
Reply filed on behalf of IO perused.

As per reply of IO, the above noted FIR is registered under
section 392/34 IPC.

At this stage, it is submitted by ld. Counsel that he does not press
the present application and wishes to withdraw the same.

In view of submissions made, the present application stands
dismissed as withdrawn.

Application is disposed of accordingly.



(Manish Jain)

MM-01 /(West)/THC:Delhi

21.06.2021

FIR No.
u/s
PS Punjabi Bagh
State vs.

21.06.2021
Matter taken up through VC.
Present: Ld. APP for the State.

(Manish Jain)
MM-01 /(West)/THC:Delhi
21.06.2021